

11. Mahalakshmi Mills Co. Ltd., Beawar,
12. New Maneckchock Spinning and Weaving Mills Ltd., Ahmedabad.
13. Om Parasakthi Mills Ltd., Coimbatore.
14. Digvijay Spinning and Weaving Co. Ltd., Bombay.
15. New Victoria Mills Co., Ltd., Kanpur.
16. Ahmedabad New Textile Mills Co. Ltd., Ahmedabad.
17. Himabhai Mfg., Co., Ltd., Ahmedabad.
18. Cambodia Mills Ltd., Coimbatore.
19. Kismaven Textile Ltd., Coimbatore.
20. Sri Rang Vilas Gng., Spg., & Wvg., Mills Co. Coimbatore.
21. Rajkot Spinning and Weaving Mills Ltd., Rajkot.
22. Mahalakshmi Mills Ltd., Bhavnagar.
23. Chhaganlal Textile Mills Pvt. Ltd., Chalisgaon.
24. Keshav Mills Co. Ltd., Pailad.
25. Coimbatore Murugan Mills Ltd., Coimbatore.
26. Burhanpur Tapli Mills Ltd., Burhanpur.
27. Aran Jahi Mills Ltd., Warangal.
28. Ajudhia Textile Mills Ltd., Delhi.]

राजस्थान विधान सभा में राजस्थान के राजस्व उप-मंत्री का बक्तव्य

1160. श्री सुन्दर सिंह भंडारी : क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या सरकार का ध्यान राजस्थान विधान सभा में राजस्थान के राजस्व उपमंत्री द्वारा दिए गए उस बक्तव्य की और दिलाया गया है जिसमें उन्होंने गांधी शताब्दी वर्ष में भूमि के आवंटन में अनियमितता बरते जाने के जाने के सम्बन्ध में केन्द्रीय उपमंत्री श्री जगन्नाथ पहाड़िया का भी उल्लेख किया था; और

(ख) यदि हाँ, तो इस संबंध में केन्द्रीय सरकार की क्या प्रतिक्रिया है ?

†[RAJASTHAN DY. REVENUE MINISTER'S STATEMENT IN THE RAJASTHAN LEGISLATIVE ASSEMBLY

1160. SHRI SUNDAR SINGH BHANDARI: Will the PRIME MINISTER/प्रधान मंत्री be pleased to state:

(a) whether the attention of Government has been drawn to a recent statement made by the Deputy Revenue Minister of Rajasthan in the Rajasthan Legislative Assembly in which he had mentioned the name of Shri Jagannath Pahadia Union Deputy Minister, in connection with granting of irregular allotments of lands in Rajasthan during the Gandhi Centenary year; and

(b) if so, what is the reaction of the Central Government in this regard?]

प्रधान मंत्री (श्रीमत् इन्दिरा गांधी) :

(क) और (ख) राजस्थान सरकार से पूरी जानकारी प्राप्त की जा रही है।

†[THE PRIME MINISTER/ प्रधान मंत्री (SHRIMATI INDIRA GANDHI): (a) and (b) Full information is being collected from the Government of Rajasthan.]

CLAIMS BY THE CHINESE DEPORTED DURING SINO-INDIA CONFLICT IN 1962

1161. SHRI SULTAN SINGH: Will MINISTRY OF FOREIGN TRADE| विदेश मंत्री be pleased to state:

(a) whether it is a fact that all the financial claims by the Chinese who were living in India at the time of the Sino-India conflict in 1962 were already paid;

(b) whether the claims preferred by the Indians due from the Chinese Government in 1962 were paid by the custodian of Enemy property; and

(c) if not, the reasons therefor, and action being taken by Government in the matter?

† [] English translation.

**THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE/
विदेश व्यापार मंत्री**

(SHRI A. C. GEORGE): (a) to (c). No, Sir. None of the Chinese Nationals who were either deported from India or allowed to stay in India after 1962 conflict have preferred any financial claims with the Government of India. Similarly no Indian Nationals have preferred any claim against the Chinese Government. The question of payment of such claims therefore does not arise.

**MEMORANDUM PRESENTED TO PRIME
MINISTER BY STATE MINISTERS**

1162. SHRI K. CHANDRASEKHARAN: Will the Minister of FOREIGN TRADE/ विदेश व्यापार मंत्री be pleased to state:

(a) whether a delegation of State Ministers of Kerala and other M.L.As in the State accompanied by M.Ps. from that State presented a memorandum to Prime Minister on the 13th May this year;

(b) if so, the details of that memorandum; and

(c) what action has been taken thereon?

**THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE/
विदेश व्यापार मंत्रालय में उपमंत्री**
(SHRI A. C. GEORGE): (a) Yes, Sir.

(b) The memorandum mainly urged the Central Government to take the following measures:—

(i) To extend help to the Cashew Development Corporation of Kerala State to take over some closed cashew factories in Kerala.

(ii) To make uniform Wages Act applicable to Cashew Industry.

(iii) To bring Cashew industry under the Industrial Regulation Act.

(iv) To ensure that imported nuts are made available at cheap rate to all processing units, continuously.

(c) A Central Team was deputed to Kerala to make an on the spot study of cashew industry. The team has submitted its report which is under consideration of the Government.

**P.M.'S DIRECTIVE TO VARIOUS MINISTRIES
TO EXAMINE THE RULING PARTY'S
ELECTION MANIFESTO**

1163. SHRI N. G. GORAY: Will the PRIME MINISTER/ प्रधान मंत्री be pleased to state:

(a) whether it is a fact that the Prime Minister had directed the Secretaries of various Ministries at the Centre in March, 1971, to study and examine ruling party's election manifesto in all its aspects;

(b) whether these studies of the ruling party election manifesto have since been completed by the various ministries; and

(c) if so, with what results?

THE PRIME MINISTER/ प्रधान मंत्री
(SHRIMATI INDIRA GANDHI): (a) The result of General Elections demonstrated the people's support for the programme of Congress Party as enunciated in its election manifesto. Hence the Ministries were asked to look into the aspects which concerned them.

(b) and (c). The reports received from the ministries are under examination.

**DIRECT TELE-COMMUNICATION SERVICE
WITH FOREIGN COUNTRIES**

1164. SHRI THILLAI VILLALAN: Will the MINISTER OF COMMUNICATIONS/
संचार मंत्री

be pleased to state whether direct telecommunication service with foreign countries has been established recently and if so, the details thereof?

**THE MINISTER OF COMMUNICATIONS/
संचार मंत्री**
(SHRI H. N. BAHUGUNA): Direct